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BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

IA 197/2017 With C.P. (I.B) No. 54/7/NCLT/AHM/2017
MP High Court

Coram:

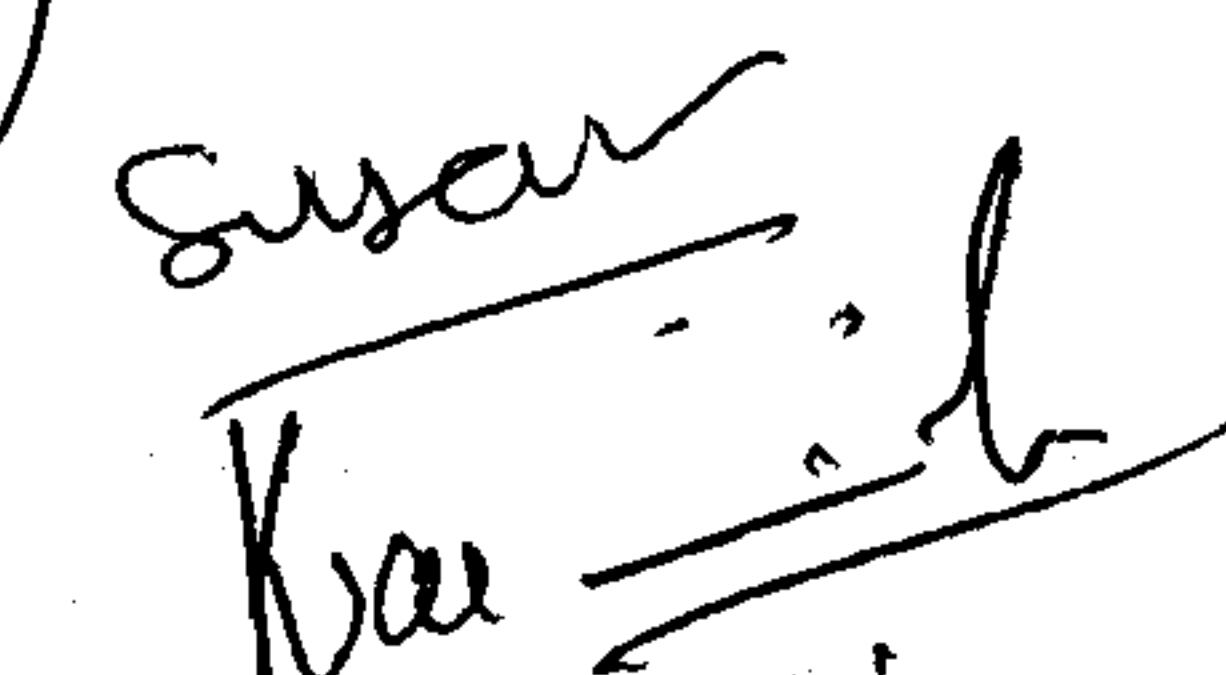
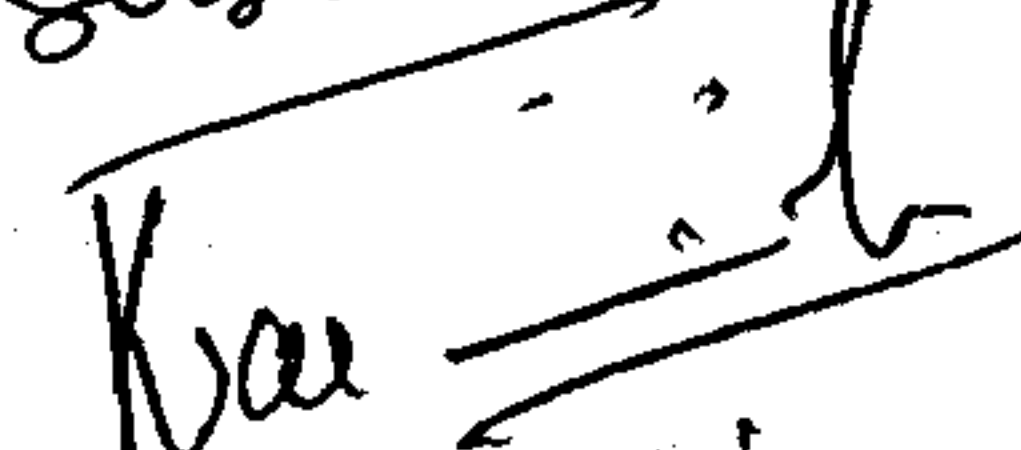
Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.08.2017

Name of the Company: Axis Bank
V/s.
Keti Highway Developers Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Mr. Ameya Gokhale, Advocate	Petitioner	For, Shardul Amarchand and Mangaldas co.	
2.	Mr. Nirag Pathak, Advocate	Petitioner		
3.	Mr. Pulkitesh Tiwari, Advocate	Petitioner		
4.	Mr. Shalin Jani, Advocate	Petitioner		
5.	Kunal Vaishnav, Advocate	Respondent		

ORDER

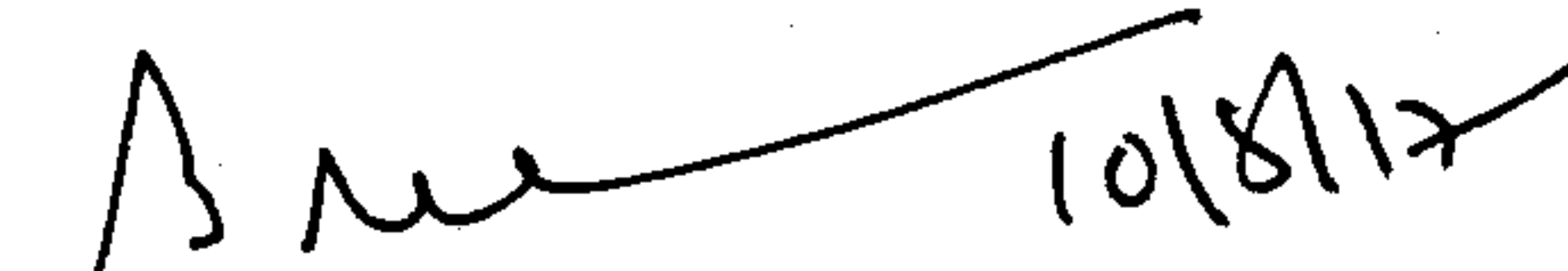
Learned Advocate Mr. Ameya Gokhale with Learned Advocate Mr. Nirag Pathak with Learned Advocate Mr. Pulkitesh Tiwari with Learned Advocate Mr. Shalin Jani i/b Shardul Amarchand Mangaldas present for Financial Creditor/ Applicant. Learned Advocate Mr. Kunal Vaishnav present for Respondent.

Copy of loan agreement filed.

Written submissions filed by Applicant and Respondent.

Heard reply arguments of Learned Counsel for Applicant.

Order reserved.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 10th day of August, 2017.